

been settled in terms of this agreement?

The Minister of External Affairs (Shri Swaran Singh): (a) The Representatives of the Survey of India and the Central Survey of Pakistan met on the 3rd and 4th November, 1964, and agreed to accept relevant gazette notifications issued by the Government of Assam, before Partition, and Pre-Partition maps, as the basis for demarcation of the Chittagong Hill tracts and Mizo Hill Sector of the Assam East Pakistan border.

(b) When the demarcation on this Sector has been completed, the exact area of submergence of Indian territory by the Pakistani project across the border, will be known. Consequently on this, the question of compensation will be pressed with the Pakistan Government. Government of India have reserved their position in regard to claiming compensation and taking other suitable action, in earlier communications addressed to the Government of Pakistan.

Pak Protest Against Change in Status of Kashmir

369. { Shri P. C. Borooah:
Shri P. R. Chakraverti:
Shri D. C. Sharma:
Shri Jena:

Will the Minister of External Affairs be pleased to state:

(a) whether Government have of late received any protest note from Pakistan warning India against any change in the status of Kashmir; and

(b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. Government have received two protest notes from the Government of Pakistan, one against the non-official Bill tabled in the Lok Sabha regarding Article 370 of the Indian Constitution and the other against the extension of certain Central Acts to the Jammu and Kashmir State.

(b) This matter has been fully dealt with by India's representatives in the Security Council. The question raised by Pakistan is purely a domestic matter with which only India is concerned and in respect of which Pakistan has no right to intervene or interfere and which has been specifically excluded under the charter from the jurisdiction of the United Nations.

A reply on these lines will be sent shortly to the Government of Pakistan.

Scheduled Castes and Scheduled Tribes in P&T

370. Shri Balkrishna Wasnik: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that a register for the representation of Scheduled Castes and Scheduled Tribes in the services is not maintained in the P&T offices particularly at Nagpur;

(b) if so, the reasons therefor; and

(c) how the representation of these communities is ensured without such a register?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No Sir.

(b) and (c). Do not arise.

Wage Board for Manganese Workers

371. Shri Balkrishna Wasnik: Will the Minister of Labour and Employment be pleased to state:

(a) whether a demand has been made for the appointment of a Wage Board for the workers engaged in the manganese mines; and

(b) if so, the reaction of Government thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.